

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 394 of 2020

IN THE MATTER OF:

Dhanlaxmi Bank

...Appellant

Versus

Royal Splendour Developers Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Lzafeer Ahmad and Mr. Sujoy Chatterjee, Advocates.

**For Respondents: Ms. Kavitha Surana and Mr. S. Sathiyarayan, Advocates for R-1 & 2.
Mr. K. V. Jagdish and Ms. G. Indira, Advocates for R-3.**

ORDER
(Through Virtual Mode)

15.09.2020: Shri Lzafeer Ahmad, Advocate representing the Appellant submits that since he has received the copy of the reply affidavits recently, he could not file rejoinder thereto. He seeks and is granted extension of time by two weeks to file rejoinder.

Written submissions may also be filed by the parties in terms of the previous order within two weeks.

List the matter for admission (after notice) on **9th October, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc